

DIVISION BENCH

S-9

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

APPEAL/1043(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th June,
2021, 10:30 A.M**

Name of the Company	DALHOUSIE HOLDINGS LIMITED Vs. BERGER PAINTS INDIA LIMITED		
Under Section	Sec. 58(3), Sec. 59, Rule 11 of NCLT		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearances (via video conference)

For the appellant

Mr. Joy Saha, Senior Advocate
Ms. Niharika Ahluwalia, Advocate
Mr. Debraj Sahu, Advocate
Ms. Sneha Kohli, Advocate

For respondent no. 1 and 2

Mr. Anirban Ray, Advocate
Mr. Snehashis Sen, Advocate
Mr. Abhishek Banerjee, Advocate

ORDER

Mr. Joy Saha, Ld. Senior Counsel along with Ms. Niharika Ahluwalia, Mr. Debraj Sahu and Ms. Sneha Kohli, Ld. Counsel for the appellant present. Mr. Anirban Ray along with Mr. Snehashis Sen and Mr. Abhishek Banerjee, Ld. Counsel for respondent nos. 1 and 2 present.

Appeal/1043(KB)2020 – Heard Ld. Senior Counsel appearing for the appellant and the Ld. Counsel on behalf of the respondent nos. 1 and 2. No representation on behalf of respondent no. 3, therefore it is presumed that he has nothing to say in the matter. Matter is reserved for orders.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)